

joke with the agriculturists. The quality of the cotton imported from foreign countries is so bad that it has been rejected. I would urge the Government through you that the agriculturists of non-political parties from different parts of the country, like Punjab etc. who have assembled here today have issued a warning that in the next season the agriculturists will not bring wheat to the market and boycott the Government procurement. In a State where 70 per cent of wheat comes in the market and if there is total boycott of *Māndis* then it would be a serious issue. Therefore, I would request the Government either to increase the support price or the agriculturists be provided at least Rs. 100/- per quintal as bonus on wheat.

SHRI B.L. SHARMA PREM: Mr Speaker, Sir, through you, I would say that in Mewat. ....(Interruptions)

[English]

MR. SPEAKER: I am not going to allow this kind of things. I am not going to allow you to speak like this. Please do not do that. This is not going to form part of the record.

[Translation]

SHRI B.L. SHARMA PREM: I withdraw, but please listen to my next point. In the year 1960, most of the land which was originally for cremation ground and religious places was given to the people of a particular section of society through consolidation of holdings, but at some places which I have just mentioned, the people of other community are trying to grab it, due to which the people there are moving out. Not only that, even many Godmen (Saintly people) are being beaten there, and I would like to draw the attention of the Government to this issue.

[English]

SHRI P.C. THOMAS (Muvattupuzha): Mr. Speaker, Sir, I would like to raise the problem of the farmers who are cultivating Cocoa. This is a plantation where we are able to produce maximum to meet the domestic need. Now, the new policy of imports has not put this in the restricted list of imports. Therefore, a very serious problem is going to be faced by the farmers. If unrestricted import of Cocoa is allowed, the big multi-nationals like Cadbury and Nestle will start importing Cocoa from outside and this will crush the price of Cocoa which is available to the farmers. So, through you, I request the Government to bring out a change in this policy and put this in the restricted list of imports.

MR. SPEAKER: We have discussed the unlisted business for an hour and 15 minutes. Now, I am going to the Papers to be Laid on the Table of the House.

Shri Vidyacharan Shukla

13.17 hrs.

#### PAPERS LAID ON THE TABLE

**Memo of Understanding for 1991-92 between National Projects Construction Corporation Ltd and Ministry of Water Resources**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI M.O.H. FAROOK): Sir, on behalf of Shri Vidyacharan Shukla, I beg to lay on the Table a copy of the Memorandum of

Understanding for the year 1991-92 between the National Projects Construction Corporation Limited and the Ministry of Water Resources (Hindi and English versions) [Placed in Library. See No. LT-1754/92]

**Review on Working and Annual Report of Metal Scrap Corporation Ltd, Calcutta for 1990-91 etc**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): On behalf of Shri Sontosh Mohan Dev, I beg to lay on the Table —

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
  - (i) Review by the Government of the working of the Metal Scrap Trade Corporation Limited, Calcutta, for the year 1990-91.
  - (ii) Annual Report of the Metal Scrap Trade Corporation Limited, Calcutta, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-1755/92]

**Review on the Working of and Annual Report of Pawan Hans Limited for 1988-89 Etc.**

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOUR-

ISM (SHRI M.O.H. FAROOK): I beg to lay on the Table —

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
  - (i) A statement regarding Review by the Government on the working of the Pawan Hans Limited for the year 1988-89.
  - (ii) Annual Report of the Pawan Hans Limited for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above [Placed in Library. See No. LT-1756/92]
- (3) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Yayudoot Limited for the years 1988-89 to 1990-91 within the stipulated period of nine months after the close of the Accounting years. [Placed in Library. See No. LT-1757/92]

13.18 hrs.

**MESSAGE FROM RAJYA SABHA**

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I